

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.324/MP/2018**

Subject : Petition filed under Section 79(1)(b) of the Electricity Act, 2003 read with Article 7(2)(b) of the Power Purchase Agreement dated 26.12.2005

Petitioner : Udupi Power Corporation Ltd.

Respondents : Power Company of Karnataka Ltd. & ors.

**Petition No. 325/MP/2018**

Subject : Petition under Section 142 read with Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2(b) of the Power Purchase Agreement dated 26.12.2005

Petitioner : Udupi Power Corporation Ltd.

Respondents : Power Company of Karnataka Ltd. & ors.

Date of hearing : **19.3.2019**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Ms. Poonam Verma, Advocate, UPCL  
Ms. Abiha Zaidi, Advocate, UPCL  
Shri Amit Kumar, Advocate, UPCL  
Shri Kumar Gaurav, UPCL  
Shri Shashank Kumar, UPCL  
Shri Amit Mittal, UPCL  
Shri Arunav Patnaik, Advocate, PCKL  
Mr. Shikhar Saha, Advocate, PCKL  
Ms. Chithravathy, PCKL  
Shri Siddhant Kohli, Advocate, BESCO  
Shri Balaji Srinivasan, Advocate, BESCO  
Ms. Pallavi Sengupta, Advocate, BESCO

**Record of Proceedings**

Due to paucity of time, Petitions could not be taken up for hearing. Accordingly, the Commission adjourned the matters.

2. These Petitions shall be listed for hearing in due course for which separate notice shall be issued.

**By order of the Commission**

*Sd/-*  
**(B. Sreekumar)**  
Deputy Chief (Law)

